

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 51/RP/2016**

Subject : Review of the Commission's order dated 29.7.2016 in  
Petition No. 201/TT/2015 under Regulation 103(1) of Central  
Electricity Regulatory Commission (Conduct of Business)  
Regulations, 1999.

Date of Hearing : 24.1.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : NTPC

Respondents : Karnataka Power Transmission Corporation Limited and 16  
others

Parties present : Shri Matrugupta Mishra, Advocate, NTPC  
Shri Saahil Kaul, Advocate, NTPC  
Shri Sitiesh Mukherjee, Advocate, PGCIL  
Shri Gautam Chawla, Advocate, PGCIL  
Ms. Akasha Tyagi, Advocate PGCIL  
Shri B.S. Rajput, NTPC  
Shri V.K.Jain, NTPC  
Shri S. Vallinayagam, PGCIL  
Shri Aryaman Saxena, PGCIL

**Record of Proceedings**

Learned counsel for the review petitioner submitted that the instant review petition is filed for review of order dated 29.7.2016 in Petition No 201/TT/2015, wherein it was held that the tariff for the 400 kV line bays at Narendera (New) Sub-station shall be borne by the review petitioner till COD of its first unit or date of start of LTA whichever is earlier.



2. Learned counsel for the review petitioner submitted that PGCIL has filed reply to review petition and he sought two weeks time to file the rejoinder to the same. Learned counsel also sought copy of the comments furnished by CEA on the review petitioner's contention that the Kudgi-Narendra (new) line can be utilized for drawl by Karnataka through ICTs.
3. The Commission directed the staff of the Commission to share the comments of CEA with the review petitioner.
4. The hearing in the matter was closed.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

